

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

...

Original Application No. 1673 of 1993

this the 6th day of July'2001.

HON'BLE MR. S. DAYAL, MEMBER (A)
HON'BLE MR. RAFIQ UDDIN, MEMBER(J)

1. P.K. Srivastava, S/o late Sri C.D. Lal Srivastava, P.W.I., Northern Railway, Allahabad.
2. K.P. Seth, S/o late Sri Satya Narain, P.W.I., Northern Railway, Kanpur.
3. M.L. Agrawal, S/o late Sri Ram Murti Agrawal, P.W.I., Northern Railway, Kanpur.
4. R.S. Gangwar, S/o Sri Surendra Singh, P.W.I. Northern Railway, Allahabad.
5. Ahamad Ali Khan, S/o Mohd. Ali Khan, P.W.I., Northern Railway.
6. S.C. Tewari, S/o Sri R.P. Tewari, P.W.I, Northern Railway, Tundla.
7. G.N. Misra, S/o Sri S.N. Misra, P.W.I., Northern Railway, Allahabad.

M A Srivastava for Shri K.C. Sinha Applicants.
By Advocate : Sri ~~L.M. Singh~~ for Sri B.N. Singh.

Versus.

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Allahabad.
3. Divisional Railway Manager, Delhi Division, Northern Railway, Estate Entry Road, New Delhi.

Respondents.

By Advocate : Sri S.K. Misra for Sri V.K. Goel.

O R D E R (ORAL)

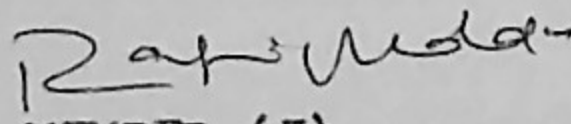
S. DAYAL, MEMBER (A)

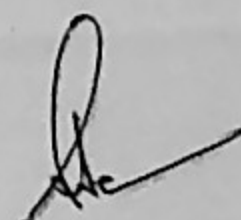
The applicants have filed this O.A. for restraining the respondents from considering and granting promotion ^{from} ~~/~~ PWI grade Rs. 2000-3200/- to P.W.I. Grade Rs. 2375-3500/- on the basis of the combined impugned seniority list dated 5.10.1993 (Annexure A-1 to the O.A.).

2. We have heard the arguments of Sri ~~L.M. Singh~~ ^{A. Srivastava} Proxy Counsel for Sri ~~B.N. Singh~~ ^{K.C. Sinha} for the applicant and Sri S.K. Misra proxy counsel for Sri V.K. Goel for the respondents.

3. We find from para 23 of the Counter reply that the impugned combined seniority list issued by the General Manager (P)'s letter dated 5.10.93 was treated as cancelled and withdrawn vide General Manager (P)'s letter dated 15.12.93. Thus, the seniority list dated 5.10.93 does not exist at all.

4. In view of this fact, the case of the applicants have become infructuous. The O.A. is dismissed as infructuous. No costs.


MEMBER (J)


MEMBER (A)

GIRISH/-